

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 86/MP/2014

- Subject : Petition under section 94 (f) of the Electricity Act, 2003 seeking time extension for implementing the Commission's order dated 19.12.2013 in petition No. 146/MP/2013 with I.A. 36/2013 filed by SRLDC pertaining to providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment), Regulations, 2012 read along with Regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practices of O&M of transmission elements for ensuring security of the Southern Regional grid as well as the interconnected Indian Grid.
- Date of hearing : 15.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Kerala State Electricity Board Limited
- Parties present : Shri George V. James, KSEB
Shri V. Suresh, SRLDC
Ms. Jyoti Prasad, POSOCO
Ms. Abilla Zaidi, POSOCO

Record of Proceedings

The representative of the petitioner submitted as under:

(a) The present petition has been filed for seeking time extension for implementation of the Commission's order dated 19.12.2013 in Petition No. 146/MP/2013 with I.A. 36/2013 filed by SRLDC.

(b) The time extension has been sought for implementation of works in Phase-I and Phase-II of the Protection Audit till 31.12.2014 and 31.5.2016 respectively and for 220 kV Pothencode sub-station date of completion of Phase-1 works by 31.3.2015.

(c) The Commission in its order dated 20.2.2014, agreed to the proposal of SRLDC to segregate the works of implementation in two Phases, namely, Phase-I requiring immediate attention and Phase-II requiring timely implementation and directed to implement the works mentioned in Phase-I and Phase-II by 1.5.2014 and 1.9.2014 respectively.

(d) The Phase-I requires minor works to be completed such as revision of settings, replacement of numerical relays, implementation of bus-bar protection in critical 220 kV sub-stations etc and Phase-II involves activities such as procurement of circuit breakers, current breakers, current transformers and water transformers.

(e) Some of the sub-stations are very old and require different equipments. At some of the sub-stations, there are space constraints also.

(f) Kerala State Electricity Board is working under the government of Kerala and for procurement of equipments, Government's rules and regulations are to be followed which take lot of time.

2. The representative of SRLDC submitted as under:

(a) The time extension sought by the petitioner for implementation of Phase-I work is not a matter of serious concern. However, more time being taken for implementation of works of Phase-II is matter of serious concern.

(b) The protection schemes have to be in a time bound manner and must be kept in priority. The protection related issues cannot be dealt with in a normal tendering procedure.

(c) The representative of SRLDC suggested that the petitioner can temporary take help of PGCIL to get spares available on replacement basis in order to implement the works in a more expeditious and speedy manner.

(d) In the OCC meeting of SR, SRPC suggested for another periodic protection audit which was refused on the ground that existing recommendation are still pending.

3. After hearing the representatives of the petitioner and SRLDC, the Commission directed SRLDC to file the following on affidavit by 14.8.2014 with an advance copy to the petitioner:

(a) The reasonableness of the time sought by the petitioner for Phase-II;

(b) The position of other constituents in regard to implementation of the Commission's order dated 20.2.2014 in Petition No. 146/MP/2013;

(c) Status report regarding visibility of protection system of Southern Region constituents in the SCADA system of SLDC.

4. The Commission directed the petitioner to submit on affidavit by 14.8.2014 phase-wise details of action taken so far in compliance of the Commission's order dated 20.2.2014 in Petition No. 146/MP/2013 and proposed road map with time line for implementation of remaining works along with PERT chart, with an advance copy to SRLDC and SRPC. The Commission directed SRLDC and SRPC to submit their joint comments on the report submitted by KSEB by 27.8.2014.

5. The Commission directed that due date of filing the information should be strictly complied with.

6. The Commission observed that time extension sought for implementation of works in Phase-I of the Protection Audit till 31.12.2014 may be permitted. However, time extension for Phase-II works would be considered on the basis of comments of SRLDC and SRPC.

7. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**